

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

STARRED QUESTION NO:157  
ANSWERED ON:08.03.2007  
ALLOTMENT OF RETAIL OUTLETS TO SCS/ STS  
Yadav Shri Ram Kripal

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) : whether the Government is aware that mostly the retail outlets allotted to SCs/STs by the public sector oil companies are being managed by other people and not by the original allottees;
- (b) : if so, the facts thereof;
- (c) : whether any connivance of the officials of the public sector oil companies has been established in the matter;
- (d) : if so, the details thereof; and
- (e) : the action taken by the Government against the officials found guilty?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NAURAL GAS (SHRI MURLI DEORA)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 54 TO BE ANSWERED ON 8.3.2007 REGARDING ALLOTMENT OF PETROL PUMPS

(a) The Supreme Court has so far disposed of 280 cases (Retail Outlet dealerships/LPG distributorships/SKO-LDO dealerships) out of the total 414 cases. Out of the 280 cases, the Supreme Court has so far upheld the recommendation of two-judge committee for cancellation of the selection made by the then Dealer Selection Boards (DSBs) in 147 cases (52.5%).

(b) : The Administered Pricing Mechanism (APM) was dismantled with effect from

1.4.2002 and thereafter DSBs were dissolved on 9.5.2002. The Public Sector Oil Marketing Companies (OMCs) were given commercial freedom in the selection of locations and dealerships of petroleum products, based on the broad policy guidelines framed by this Ministry in August 2003, aimed at making the selection process more objective and transparent. At present, there is no proposal to review the existing guidelines as these provide for use of objective criteria in the evaluation process and selection of dealers.

(c) & (d): Do not arise in view of reply to part (b) above.